

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/100(KB)2019  
IA(I.B.C)/681(KB)2024, IA(I.B.C)/111(KB)2024,  
IA(I.B.C)/431(KB)2024, IA(I.B.C)/7(KB)2024,  
IA(I.B.C)/1974(KB)2023, IA(I.B.C)/53(KB)2024,  
IA(I.B.C)/2106(KB)2023, IA(I.B.C)/2049(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	LOMAT INTERNATIONAL NV VS WEARIT GLOBAL LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Mr. Shaunak Mitra, Adv. ] For the Resolution Professional  
Mr. Pranay Agarwal, Adv. ]  
Ms. Shreya Choudhury, Adv. ]  
Mrs. Rachna Jhunjunwala, RP ]

Mr. Dripto Majumder, Adv. ] For Manish Kumar  
Mr. Sumit Biswas, Adv. ]  
Mrs. Rajashree Bhowmick, Adv. ]  
Mr. Chandan Mohata, Adv. ]

Ms. Vedika Sureka, Adv. ] For the Respondent in IA(I.B.C)/681(KB)2024

**ORDER**

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/681(KB)2024:**
  - a. Let a fresh chart be prepared to show the dues that are approved during the CIRP period and the payments made against the same dues by the Respondent during the CIRP period. Let the chart be provided by the Respondent within a period of two weeks.
  - b. List this matter on **18<sup>th</sup> June, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**